

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 391/95

DATE OF JUDGMENT: 10.4.95

BETWEEN:

R.JAGAN MOHAN REDDY

APPLICANT

AND

Superintendent of Post Offices,  
Khammam.

COUNSEL FOR THE APPLICANT: SHRI B.NARASIMHA SARMA

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ  
SrX/XM/CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

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O.A.NO.391/95.

JUDGMENT

Dt: 10.4.1995

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri B.Narasimha Sarma, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA was filed praying for declaration that the impugned proceedings No.B3/332/95, dated 15.2.1995 and the consequential proceedings No.B3/332/94, dated 17.2.1995 of the respondent are arbitrary and illegal and for consequential direction to the respondent to correct the date of birth of the applicant as 8.2.1937 and to continue the applicant as EDBPM of Pocharam, A/w Tirumalayapalem S.O., Khammam District till 8.2.2002 by which date the applicant is going to complete 65 years of service.

3. On the earlier adjournment date, Shri N.R.Devaraj, learned standing counsel submitted ~~referred~~ the relevant record and addressed the arguments. It was being adjourned today at the instance for the applicant.

4. Today the learned counsel for the applicant submitted that he was instructed to withdraw this O.A.

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5. Accordingly, the O.A. is dismissed at the admission stage. No costs. /

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(R.RANGARAJAN)  
MEMBER (ADMN.)

Neeladri  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 10th April, 1995.  
Open court dictation.

*Ambrish*  
27-4-95  
Deputy Registrar (S) CC

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To vsn

1. Superintendent of Post Offices, Khammam.
2. One copy to Mr.B.Narasimha Sarma, Advocate, 3-5-926/19/A, Himayatnagar, Hyderabad.
3. One copy to Mr.N.R.Devraj, Sr.CGSC CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm.

*Patel*  
20/5/95

(3) *5. Copy*  
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEE LADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMIN)

DATED - 10 - 4 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No. 391 <sup>in</sup> 95

T. A. No. (W. P. )

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

